



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/May/202526/3

DATED: 10/06/2025

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/May/202526/3 dated 10/06/2025 of Norms Committee - VII for the year 2025-26 was held on 10/06/2025 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	V L S V S S BHARANI, Deputy DGFT	DGFT(HQ)
2	Nimesh Singh, Young Professional	DGFT(HQ)
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

5	Nand Lal, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/7/MEET/May/202526/3	
Case Status	Case Approved	
Party Name	EMERALD TYRE MANUFACTURERS LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025	
HQ File Number	HQRNORM REVIW00002565AM25	
RA File Number	042404000204 AM14	
Licence No and Date	0410153062/16/12/2013	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms on One Time basis as under:-		
Export item: SOLID RESILIENT TYRES		
Qty.; 2000.0 MT		
Import Item:		
S. No.	Item Description	Qty. recommended
1	CHOPPED TYRE CORD FRICTION (FRRC)*	35.0 MT/100 MT
2	NATURAL RUBBER	14.0 MT/100 MT
*Subject to statutory compliance, if any		
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee		

Case No.	2 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00001434AM25
RA File Number	072404000367 AM18
Licence No and Date	0710113050/04/04/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Article made of Ultem (Handle & Slide Clip) (Net Content of Import Item in export Product 712.79 kgs)	712.79 Kg	Ultem PEI HU1000 7H5D479 GY(0) (Plastic Granules)	748.43 Kg
Article made of Lexan (Body) (Net Content of Import Item in export Product 475.19 kgs)	475.19 Kg	PC Lexan HP1 111 NAT(0) (Plastic Granules)	498.95 Kg
Article made of Valox (Driver Handle) (Net Content of Import Item in export Product 475.19 kgs)	475.19 Kg	Valox PBT 420 1001 NAT(0) (Plastic Granules)	498.95 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	3 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00002652AM25
RA File Number	072404000120 AM21
Licence No and Date	0710116891/17/08/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the reply submitted by the firm is not proper. Therefore, the committee directs the firm to again submit the following information:	
i) Generic name of import items at s.no 2 and 3 (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import item and export item justifying the wastage	

Case No.	4 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00002663AM25

RA File Number	07AA04015083 AM22
Licence No and Date	0711001532/22/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the reply submitted by the firm is not proper. Therefore, the committee directs the firm to again submit the following information: i) Generic name of import items at s.no 2 and 3 (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import item and export item justifying the wastage	

Case No.	5 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	TAYAJE AND SONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM REVIW00001970AM25		
RA File Number	05AA04075641 AM22		
Licence No and Date	0511004471/03/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PVC COMPOUND GRADE T-101(PVC COMPOUND)	410000.0 Kg	PVC RESIN WESTLAKE 1230P WESTLAKE 1091H66 NORVIC SP 767 RA SG 5 GRADE S66 OXIVYNLES 225 P (PASTE / SUSPENSION GRADE)	287000.0 Kg
		DI-2 ETHYLHEXYL PHTHALATE (DOP)(PLASTICIZER)	77000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	6 / NC/7/MEET/May/202526/3
Case Status	Case Deferred

Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00002905AM25
RA File Number	06AA04008225 AM22
Licence No and Date	0611000976/15/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i> In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.	

Case No.	7 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005978AM25
RA File Number	05AX04000161 AM23
Licence No and Date	0511011990/20/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. The import quantity of SPC composite is 48402.000 Sq. Meter whereas export quantity of SPC tiles is 58032.00 Sq. Meter, the same is to be clarified 2. Calculation of requirement of raw materials for the manufacture of export items. 3. To fill requirements of imported and indigenous items, indicating wastage percentage in 4 E table. 4. Specification like dimension, thickness, sizes etc., of the import and export items	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	8 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005748AM25
RA File Number	08AX04000821 AM23
Licence No and Date	0811005783/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and based on the Personal Hearing held on 21.05.2025, the committee decided to revise the norms as under:-

Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Pouch (Packing Material) (containing Nylon6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed / Exceed xp / Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE)- 173.92 mt Retain TM 2000 Recycle compatibilizer-104.32 mt Linear Low Density Polyethylene (104.32 mt)	800.0 MT	Nylon 6 Chips (Nylon 6 Chips)	80.04 MT
		Enhanced Polyethylene Resin / Exceed Exceed xp / Experimental Polyethylene Resin (Enhanced Polyethylene Resin / Exceed/ Exceed xp / Experimental Polyethylene Resin)	400.02 MT
		Low-Density Polyethylene (LDPE) ("Low-Density Polyethylene (LDPE) ")	200.01 MT
		Retain TM 2000 Recycle compatibilizer (Retain TM 2000 Recycle compatibilizer)	119.97 MT
		Linear Low Density Polyethylene (LLDPE) (Linear Low Density Polyethylene (LLDPE))	119.97 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	9 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005747AM25
RA File Number	08AX04000840 AM23
Licence No and Date	0811005809/23/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and based on the Personal Hearing held on 21.05.2025, the committee decided to revise the norms as under:-

Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Pouch (Packing Material) (containing Nylon6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed / Exceed xp / Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE)- 173.92 mt Retain TM 2000 Recycle compatibilizer-104.32 mt Linear Low Density Polyethylene (104.32 mt)	800.0 MT	Nylon 6 Chips (Nylon 6 Chips)	80.04 MT
		Enhanced Polyethylene Resin / Exceed Exceed xp / Experimental Polyethylene Resin (Enhanced Polyethylene Resin / Exceed/ Exceed xp / Experimental Polyethylene Resin)	400.02 MT
		Low-Density Polyethylene (LDPE) ("Low-Density Polyethylene (LDPE) ")	200.01 MT
		Retain TM 2000 Recycle compatibilizer (Retain TM 2000 Recycle compatibilizer)	119.97 MT
		Linear Low Density Polyethylene (LLDPE) (Linear Low Density Polyethylene (LLDPE))	119.97 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	10 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00002666AM25
RA File Number	07AX04000895 AM23
Licence No and Date	0711005302/22/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the reply submitted by the firm is not proper. Therefore, the committee directs the firm to again submit the following information: i) Generic name of import items at s.no 2 and 3 (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import item and export item justifying the wastage	

Case No.	11 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	ORIENTAL EXPORT CORPORATION		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM REVIW00004705AM25		
RA File Number	03AX04004475 AM23		
Licence No and Date	0311019795/06/12/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
NYLON TUBES	75000.0 Kg	POLYAMIDE RESIN	75750.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.			

Case No.	12 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	YOGESHWAR POLYMERS		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM REVIW00000658AM26		

RA File Number	08AX04001708 AM23		
Licence No and Date	0811006967/12/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Printed flexible packaging material of multilayers (Net Content in the Export Product 15000 KGS of BOPP Film, 31500 KGS of Article made of LDPE/LLDPE(Film), 2000 KGS of Inks and 1500 KGS of Adhesive)	50000.0 Kg	BOPP Film	15750.0 Kg
		Article made of LDPE/LLDPE (Film)	33075.0 Kg
		Inks (Solid Content of 20%)	2100 Kg
		Adhesive (Solid Content of 100%)	1575 Kg
Note: FOB valu of Inks (Solid Content of 20%) and Adhesive (Solid Content of 100%) together should be within 5 % of the FOB value.			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.			

Case No.	13 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM REVIW00005746AM25		
RA File Number	08AX04001780 AM23		
Licence No and Date	0811007084/24/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and based on the Personal Hearing held on 21.05.2025, the committee decided to revise the norms as under:-			
Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Pouch	800.0 MT	Nylon 6 Chips (Nylon 6 Chips)	80.04 MT

(Packing Material) (containing Nylon6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed / Exceed xp / Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE)- 173.92 mt Retain TM 2000 Recycle compatibilizer-104.32 mt Linear Low Density Polyethylene (104.32 mt)		Enhanced Polyethylene Resin / Exceed Exceed xp / Experimental Polyethylene Resin (Enhanced Polyethylene Resin / Exceed/ Exceed xp / Experimental Polyethylene Resin)	400.02 MT
		Low-Density Polyethylene (LDPE) ("Low-Density Polyethylene (LDPE) ")	200.01 MT
		Retain TM 2000 Recycle compatibilizer (Retain TM 2000 Recycle compatibilizer)	119.97 MT
		Linear Low Density Polyethylene (LLDPE) (Linear Low Density Polyethylene (LLDPE))	119.97 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	14 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006125AM23
RA File Number	26AX04000084 AM23
Licence No and Date	2611000838/07/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Hardware accessories, Model etc. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005745AM25
RA File Number	08AX04001885 AM23
Licence No and Date	0811007335/17/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and based on the Personal Hearing held on 21.05.2025, the committee decided to revise the norms as under:-

Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Pouch (Packing Material) (containing Nylon6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed / Exceed xp / Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE)- 173.92 mt Retain TM 2000 Recycle compatibilizer-104.32 mt Linear Low Density Polyethylene (104.32 mt)	800.0 MT	Nylon 6 Chips (Nylon 6 Chips)	80.04 MT
		Enhanced Polyethylene Resin / Exceed Exceed xp / Experimental Polyethylene Resin (Enhanced Polyethylene Resin / Exceed/ Exceed xp / Experimental Polyethylene Resin)	400.02 MT
		Low-Density Polyethylene (LDPE) ("Low-Density Polyethylene (LDPE) ")	200.01 MT
		Retain TM 2000 Recycle compatibilizer (Retain TM 2000 Recycle compatibilizer)	119.97 MT
		Linear Low Density Polyethylene (LLDPE) (Linear Low Density Polyethylene (LLDPE))	119.97 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	16 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006505AM23
RA File Number	06AX04000348 AM23
Licence No and Date	0611001861/22/02/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i> In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.	

Case No.	17 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00007010AM23
RA File Number	26AX04000104 AM23
Licence No and Date	2611000870/16/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Hardware accessories, Model etc. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000090AM24
RA File Number	26AX04000002 AM24
Licence No and Date	2611000899/11/04/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining, and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper if applicable and specific name of items like Hardware accessories, Model / binding etc. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	19 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000317AM24
RA File Number	26AX04000006 AM24
Licence No and Date	2611000908/20/04/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric	

taking into consideration the size and Drawing /Design of the export items.

3. GSM of paper and specific name of items like Hardware accessories, Model / Binding etc.

4. Calculation of PP wrapping, polyester fabrics and polyester mesh.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	20 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005863AM25
RA File Number	05AX04003652 AM23
Licence No and Date	0511018576/28/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that although the representative of the firm attended the personal hearing, they were unable to provide a satisfactory explanation regarding the matter. Accordingly, the Committee decided to convene another personal hearing and directed the firm to depute an official of a rank higher than General Manager for the same.	

Case No.	21 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00002667AM25
RA File Number	07AX04002006 AM23
Licence No and Date	0711007465/03/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the reply submitted by the firm is not proper. Therefore, the committee directs the firm to again submit the following information: i) Generic name of import items at s.no 2 and 3 (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import and export justifying the wastage	

Case No.	22 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NARENDRA EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000994AM24
RA File Number	05AX04000398 AM24
Licence No and Date	0511018918/19/05/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Clear Process Flow chart of the manufacturing export item from Plastic Sheets (existing information is not clear to understand the wastage). 2. CAD/ CAM of the export item, indicating cutting of the sheet with efficiency of the CAD/CAM. 3. Clear Photographs of Export and Import items and to show how the wastage of 197% occurs during cutting of the plastic sheet and accordingly, to make calculations. 4. To indicate specific end use of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00001060AM24
RA File Number	26AX04000023 AM24
Licence No and Date	2611000947/23/05/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given.	

2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, and Non woven fabric taking into consideration the size and Drawing /Design of the export items.
3. GSM of paper and specific name of items like Hardware accessories, Binding etc.
4. Width and calculation of polyester fabric etc and to give in Sq. Meter (not in meter).

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	24 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003122AM24
RA File Number	26AX04000042 AM24
Licence No and Date	2611001001/30/06/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Hardware accessories, Model etc.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	25 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00000952AM26
RA File Number	03AX04001597 AM24
Licence No and	0311025291/10/07/2023

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that the norms for the case was approved in Meeting Number: NC/7/MEET/May/202425/2 dated 05/06/2024 and the import item no: 6 was deleted because the specific name of synthetic resin was not given and now they have given the name and accordingly, the following norms may be recommended: Import item no. 6: Synthetic Resin (Bonding agent such as Tackiflzing Resin/, Resorcinol-Formaldehyde Resin etc.) Quantity: 0.918 Kg per 100 Kg of export item Note: All other conditions of the approved norms of the case will remain unchanged. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	26 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005354AM24
RA File Number	26AX04000051 AM24
Licence No and Date	2611001117/31/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Hardware accessories, Binding etc. 4. Width and calculation of polyester fabric in Sq. Meter. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	27 / NC/7/MEET/May/202526/3
Case Status	Case Approved

Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00000953AM26
RA File Number	03AX04002703 AM24
Licence No and Date	0311027103/14/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the norms for the case was approved in Meeting Number: NC/7/MEET/Nov/202425/9 dated 10/12/2024 and the import item no: 6 was deleted because the specific name of synthetic resin was not given and now they have given the name and accordingly, the following norms may be recommended: Import item no. 6: Synthetic Resin (Bonding agent such as Tackiflzing Resin/, Resorcinol-Formaldehyde Resin etc.) Quantity: 0.918 Kg per 100 Kg of export item Note: All other conditions of the approved norms of the case will remain unchanged. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	28 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00000954AM26
RA File Number	03AX04002706 AM24
Licence No and Date	0311027165/15/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the norms for the case was approved in Meeting Number: NC/7/MEET/Nov/202425/9 dated 10/12/2024 and the import item no: 6 was deleted because the specific name of synthetic resin was not given and now they have given the name and accordingly, the following norms may be recommended: Import item no. 6: Synthetic Resin (Bonding agent such as Tackiflzing Resin/, Resorcinol-Formaldehyde Resin etc.) Quantity: 0.918 Kg per 100 Kg of export item Note: All other conditions of the approved norms of the case will remain unchanged. RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee	

Case No.	29 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	IDEAX LABELS AND ACCESSORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006170AM24		
RA File Number	33AX04000075 AM24		
Licence No and Date	3311001567/11/10/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
PU label (PU labels made from imported PU fabric GSM 750 +-10% width 55 inch) (84X 54 MM) (217000.0 Pieces)	1 Sq. Meter	PU fabric GSM 750 width 55 inch (Relevant GSM)	1.10 Sq meter/Sq meter content in export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	30 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006258AM24
RA File Number	26AX04000055 AM24
Licence No and Date	2611001173/16/10/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Dimension /Size and drawing/design of Export items, as no CAD has been given.	
2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, and Non woven fabric taking into	

consideration the size and Drawing /Design of the export items.

3. GSM of paper and specific name of items like Hardware accessories, etc.

4. Width of polyester fabric and calculation of requirement in Sq. Meter

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	31 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00005865AM25
RA File Number	05AX04002082 AM24
Licence No and Date	0511021646/19/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that although the representative of the firm attended the personal hearing, they were unable to provide a satisfactory explanation regarding the matter. Accordingly, the Committee decided to convene another personal hearing and directed the firm to depute an official of a rank higher than General Manager for the same.	

Case No.	32 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HUBERGROUPO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00007002AM24
RA File Number	03AX04003725 AM24
Licence No and Date	0311028860/23/11/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the wastage asked is on the higher side. To understand the case better, the committee decided to call the representative of the firm for personal hearing and defer the case.	

Case No.	33 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00007469AM24
RA File Number	26AX04000063 AM24
Licence No and Date	2611001255/19/12/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Binding etc. 4. Please provide size of thread. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	34 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	COSMO FIRST LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00007589AM24		
RA File Number	03AX04004132 AM24		
Licence No and Date	0311029664/27/12/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms based on the personal hearing held on 20.05.2025 as under: -			
Export Item	Quantity	Import item	Quantity

BOPET FILM	1 Kg	PETG granules NPG based	1.0845 Kg
		NPG base additive compound master batches	0.0155 Kg
		Furnace Coal LDO for captive power generation	Not Asked hence Not Allowed
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	35 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00008131AM24
RA File Number	52AX04000318 AM24
Licence No and Date	5211007149/24/01/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	
Export Item: HI PACK - HI CURE-A / HI PACK 115/119/118/ HI-FILM 135/140/141 (POLYURETHANE RESIN) (Solid Resin Content 84%)	
Quantity.: 100000.0 Kg	
Import Item: Polypropylene Glycol (PPG) 1000 / 2000/200: WANOL-C2010D / C2020D / C2004D /C2040D(	
Quantity: 84000.0 Kg	
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	36 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025

and Date	
HQ File Number	HQRNORM REVIW00004561AM25
RA File Number	05AX04003506 AM24
Licence No and Date	0511023565/31/01/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the due to typographical error, the quantity of import item jo. 3 was wrongly mentioned. The committee decided to amend the quantity of import item from 1786.127 kg to 17861.27 Kg. Note: Rest of the norms will remain same. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	37 / NC/7/MEET/May/202526/3										
Case Status	Case Approved										
Party Name	GREENAGE INDUSTRIES										
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025										
HQ File Number	HQRNORM APPLY 00008886AM24										
RA File Number	08AX04002185 AM24										
Licence No and Date	0811010959/04/03/2024										
Norms Committee Decision:											
The committee considered the case as per agenda and decided to ratify the norms as under: -											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td>Coloured/white pulverised powder (containing minimum 98 % HDPE) mesh size-25 to 35 mesh</td><td>31000.0 Kg</td><td>HDPE granules</td><td>31000.0 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Coloured/white pulverised powder (containing minimum 98 % HDPE) mesh size-25 to 35 mesh	31000.0 Kg	HDPE granules	31000.0 Kg
Export Item	Quantity	Import item	Quantity								
Coloured/white pulverised powder (containing minimum 98 % HDPE) mesh size-25 to 35 mesh	31000.0 Kg	HDPE granules	31000.0 Kg								
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee											

Case No.	38 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SUNRISE POLYMERS

Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00009115AM24
RA File Number	09AX04001109 AM24
Licence No and Date	0911006915/14/03/2024
Norms Committee Decision: The Committee, after due consideration of the agenda, noted that the firm has applied for import of item no. 2, namely <i>LLDPE Granules (LLDPE-Regrind/Agglomerates)</i>, under HSN code 39011010. However, this HSN code pertains to virgin material, whereas LLDPE regrind/agglomerates constitute reprocessed material. Accordingly, the Committee decided to refer the matter to PC-IV for their comments.	

Case No.	39 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VEEYOR POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00009349AM24
RA File Number	07AX04002006 AM24
Licence No and Date	0711010931/27/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. To give Composition of each export item separately, indicating requirement of imported and indigenous items per kg of export in 4 E tables with wastage percentage, without changing the S. No. export and Import items mentioned in the Licence. 2. Manufacturing process indicating import items and indigenous items used in the process and if chemical reaction is there, then to give reaction with molecular weight of each and if only mixing of the items then to confirm the same. 3. The excel sheet as mentioned in reply has not been enclosed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/7/MEET/May/202526/3
Case Status	Case Rejected
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000127AM25
RA File Number	30AX04000616 AM24
Licence No and Date	3011005026/05/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that vide letter dated 12.02.2025, the firm requested for 20 days extension to reply to the DL issued on 29.01.2025. It's been more than 3.5 months, and the firm has not replied to the DL yet. Hence, the committee decided to reject the case.	

Case No.	41 / NC/7/MEET/May/202526/3
Case Status	Case Rejected
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000126AM25
RA File Number	30AX04000617 AM24
Licence No and Date	3011005025/05/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that vide letter dated 12.02.2025, the firm requested for 20 days extension to reply to the DL issued on 29.01.2025. It's been more than 3.5 months, and the firm has not replied to the DL yet. Hence, the committee decided to reject the case.	

Case No.	42 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	ASMA TRAEXIM PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00000162AM25		
RA File Number	05AX04000062 AM25		
Licence No and Date	0511024919/09/04/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity

WPC sheet (5mm to 30 mm)	240000.0 Sq. Feet	PVC RESIN	70.0 MT
Weight- 233,714 Kg containing PVC 69.553 MT			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	43 / NC/7/MEET/May/202526/3
Case Status	Case Rejected
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000184AM25
RA File Number	30AX04000005 AM25
Licence No and Date	3011005045/10/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that vide letter dated 12.02.2025, the firm requested for 20 days extension to reply to the DL issued on 29.01.2025. It's been more than 3.5 months, and the firm has not replied to the DL yet. Hence, the committee decided to reject the case.	

Case No.	44 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00000226AM25
RA File Number	26AX04000086 AM24
Licence No and Date	2611001407/15/04/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	

1. Dimension /Size and drawing/design of Export items, as no CAD has been given.
2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items.
3. GSM of paper and specific name of items like Binding Hardware accessories, trim etc.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	45 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00001076AM25		
RA File Number	34AX04000188 AM25		
Licence No and Date	3411005007/03/06/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Phenol formaldehyde resin	1 Kg	PHENOL	0.755 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	46 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00001163AM25
RA File Number	09AX04000092 AM25
Licence No and Date	0911007366/06/06/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:

1. Dimension /Size and drawing/design of Export items, as no CAD has been given.
2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, PE Foam, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items.
3. GSM of paper and specific name of items like Binding Hardware accessories, Model etc.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	47 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00001538AM25
RA File Number	06AX04000414 AM24
Licence No and Date	0611002782/25/06/2024

Norms Committee Decision:

The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION:

H-213 Polyester Metallized Film (From Polyester Resin)

H-209 Polyester Film (From Basic Stage of PTA and MEG)

General note of Chemical and Allied products for such cases is reproduced below:

“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”

In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.

Case No.	48 / NC/7/MEET/May/202526/3
Case Status	Case Rejected
Party Name	VACMET INDIA LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00001716AM25
RA File Number	06AX04000136 AM25
Licence No and Date	0611002809/03/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has surrendered the license and informed the same to the committee vide email dated 18.06.2025. Hence, the committee decided to reject the case.	

Case No.	49 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00002049AM25
RA File Number	26AX04000015 AM25
Licence No and Date	2611001529/22/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining, PE Foam and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and its product with specific name of items like Binding Hardware accessories, etc. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	COSMO FIRST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00002198AM25
RA File Number	03AX04002011 AM25

Licence No and Date	0311035926/29/07/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms based on the personal hearing held on 20.05.2025 as under: -			
Export Item	Quantity	Import item	Quantity
BOPET FILM	1 Kg	PETG granules NPG based	1.0845 Kg
		NPG base additive compound master batches	0.0155 Kg
		Furnace Coal LDO for captive power generation	Not Asked hence Not Allowed
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	51 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00002753AM25
RA File Number	02AX04000344 AM25
Licence No and Date	0211007176/29/08/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
- To indicate quantity of indigenous items to use in the manufacturing export item and accordingly to fill 4 E annexure giving imported items and indigenous items per kg of export item. - Reason for using carbon black both imported and indigenous sources and to give material balance of import and export items.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/May/202526/3														
Case Status	Case Approved														
Party Name	ATUL LIMITED														
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025														
HQ File Number	HQRNORM APPLY 00003296AM25														
RA File Number	08AX04001030 AM25														
Licence No and Date	0811012741/26/09/2024														
Norms Committee Decision:															
The committee considered the case as per agenda and decided to ratify the norms as under: -															
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="3">Diglycidyl ester of Hexahydrophthalic Anhydride</td><td rowspan="3">1 Kg</td><td>Hexahydrophthalic Anhydride</td><td>0.670 Kg</td></tr><tr><td>Epichlorohydrin</td><td>0.800 Kg</td></tr><tr><td>Caustic soda lye (Real)</td><td>0.430 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Diglycidyl ester of Hexahydrophthalic Anhydride	1 Kg	Hexahydrophthalic Anhydride	0.670 Kg	Epichlorohydrin	0.800 Kg	Caustic soda lye (Real)	0.430 Kg
Export Item	Quantity	Import item	Quantity												
Diglycidyl ester of Hexahydrophthalic Anhydride	1 Kg	Hexahydrophthalic Anhydride	0.670 Kg												
		Epichlorohydrin	0.800 Kg												
		Caustic soda lye (Real)	0.430 Kg												
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee															

Case No.	53 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003301AM25
RA File Number	26AX04000029 AM25
Licence No and Date	2611001608/26/09/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Dimension /Size and drawing/design of Export items, as no CAD has been given.	
2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric	

taking into consideration the size and Drawing /Design of the export items.

3. Specific name of items like Hardware accessories, etc.

4. Thickness of wax cord and size of thread.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	54 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003362AM25
RA File Number	08AX04001039 AM25
Licence No and Date	0811012770/30/09/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
Solid Epoxy Resin (Epoxy Value 1.34)	1 Kg	Bisphenol-A	0.757 Kg
		Epichlorohydrin	0.430 Kg
		Caustic soda lye (Real)	0.166 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	55 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003430AM25

RA File Number	08AX04001028 AM25		
Licence No and Date	0811012788/03/10/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Solid Epoxy Resin (Epoxy Value 5.35)	1 Kg	Bisphenol-A	0.676 Kg
		Epichlorohydrin	0.555 Kg
		Caustic soda lye (Real)	0.245 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.			

Case No.	56 / NC/7/MEET/May/202526/3
Case Status	Case Rejected
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003679AM25
RA File Number	30AX04000360 AM25
Licence No and Date	3011005908/16/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that vide letter dated 12.02.2025, the firm requested for 20 days extension to reply to the DL issued on 29.01.2025. It's been more than 3.5 months, and the firm has not replied to the DL yet. Hence, the committee decided to reject the case.	

Case No.	57 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025

HQ File Number	HQRNORM APPLY 00003736AM25
RA File Number	52AX04000213 AM25
Licence No and Date	5211010353/18/10/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export item: INDUSTRIAL NITRO CELLULOSE CONTAINING SOLVENT IE. Ethanol / Alcohol Quantity: 300000.0Kg Import Item; WOOD PULP Quantity.: 201600.0 Kg RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	58 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00003961AM25
RA File Number	26AX04000040 AM25
Licence No and Date	2611001668/30/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining, PE Foam and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Binding Hardware accessories, Model etc. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/7/MEET/May/202526/3
Case Status	Case Approved

Party Name	RAJSHA CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025			
HQ File Number	HQRNORM APPLY 00004089AM25			
RA File Number	34AX04000686 AM25			
Licence No and Date	3411005660/12/11/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under: -				
Export Item		Quantity	Import item	Quantity
PHENOL FORMALDEHYDE RESIN		1 Kg	PHENOL	0.755 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.				

Case No.	60 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	AQUENT ADVANCE MATERIAL TECHNOLOGIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00004077AM25		
RA File Number	03AX04003985 AM25		
Licence No and Date	0311038629/12/11/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Modified Polyolefine Elastomer HS(ITC) CODE 39019000 , 39019090(Net Content 1) Relevant polymer such as Polyolefin Elastomer:47726.000 KGS 2) Peroxide:294.000 KGS 3) Maleic Anhydride:588.000 KGS 4) Antioxidant:245.000 KGS 5) Other	1 Kg	Relevant polymer such as ethylene-alpha-olefin copolymer (HS Code 390140), Polyolefin Elastomer (HS code 390190) (Relevant polymer such as ethylene-alpha-olefin copolymer (HS Code 390140), Polyolefin Elastomer (HS code 390190))	0.974 Kg

Additives (Indi):147.000 KGS)		(Peroxide (Organic Peroxide)	0.006 Kg
		Maleic Anhydride	0.012 Kg
		Antioxidant(Phenolic Antioxident)	0.005 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	61 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00004417AM25
RA File Number	03AX04004340 AM25
Licence No and Date	0311039152/29/11/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Wastage at each stage of manufacturing to justify 28.8% wastage. 2. Commercial value of wastage generated.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	EPL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00004489AM25
RA File Number	03AX04004361 AM25
Licence No and Date	0311039219/02/12/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:

1. Wastage at each stage of manufacturing to justify 28.8% wastage.
2. Commercial value of wastage generated.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00004619AM25
RA File Number	52AX04000278 AM25
Licence No and Date	5211010992/09/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	
Export item: INDUSTRIAL NITRO CELLULOSE CONTAINING SOLVENT IE. Ethanol / Alcohol	
Quantity: 500000.0 Kg	
Import Item; WOOD PULP	
Quantity: 336000.0 Kg	
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee	

Case No.	64 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00004821AM25
RA File Number	03AX04004664 AM25
Licence No and Date	0311039674/17/12/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	S.No.	Import Description	Qunatity
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, C. Nylon and Steel Belt. (Total Quantity to export 4,375,000.00 kgs)	100 Kgs	1	Natural rubber-smoked sheets (RSS)	8.903 Kg
		2	Natural rubber-technically specified natural rubber (TSNR)	18.036 Kg
		3	Synthetic rubber:butadiene rubber (BR)	10. Kg 119
		4	Synthetic rubber:styrene butadiene rubber sbr-1500/1502	7.900 Kg
		5	Synthetic rubber:oil extended styrene butadiene rubber sbr- 1712 / 1723 / 1783	1.526 Kg
		6	Carbon black or (It's Raw Material of Carbon Black)	0.000
		7	Carbon black feed stock (CBFS)	47.069 Kg
		8	Nylon tyre cord fabric (dipped)	3.921 Kg
		9	Rubberised textile fabric nylon chafer fabric (dipped)	0.044 Kg
		10	Polyester tyre cord fabric (dipped)	0.048 Kg
		11	Stranded wire, ropes and cables (brass coated steel tyre cord)	8.415 Kg
		12	Wire of iron or non-alloy steel of a thickness above 18 SWG but up to 26 SWG (bronze coated tyre beadwire)	3.423 Kg
		13	Rubber chemical :antioxidants TMQ / TDQ / HS	0.369 Kg

		14	Rubber chemical :antioxidants	1.262 Kg
		15	Rubber chemical :accelerator	0.602 Kg
		16	Rubber chemical :retarders	0.115 Kg
		17	Zinc oxide	1.834 Kg
		18	Stearic acid	0.751 Kg
		19	Microcrystalline petroleum wax	0.737 Kg
		20	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	3.457 Kg
		21	Petroleum tackifier resin	0.002 Kg
		22	Phenolic tackifier resin	0.670 Kg
		23	Insoluble sulphur	0.471 Kg
		24	Ageing resistance chemical (perkalink-900 / HVA -2)	0.148 Kg
		25	Ageing resistance chemical (HTS)	0.134 Kg
		26	Processing additives	0.445 Kg
		27	Homogenizing agent	0.599 Kg
		28	Cobalt boron complex-cobalt 22.5% (mono bond)	0.036 Kg
		29	Mould release preparation (inside release)	0.189 Kg

		30	Mould release preparation (outside release)	0.144 Kg
		31	BLADDERS (Quantity in Numbers)	0.013 Kg
		32	Antitack release preparation (rubber compound release)	0.251 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all the export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	65 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM REVIW00006765AM25
RA File Number	05AX04003263 AM25
Licence No and Date	0511029831/23/12/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to revise the norms as under: -

Export Item	Quantity	Import item	Quantity
Plastic powder containing 77669.90 Kgs of LDPE granules, 34951.45 Kgs thermoplastic polyurethane, 19417.47 Kgs curing	200000.0 Kg	LDPE GRANULES	80000.0 Kg
		THERMOPLASTIC POLYURETHANE (TPU)	36000.0 Kg
		SA 3120 Curing agent (HAA) for polyester based powder coating	20000.0 Kg
		Titanium Dioxide Rutlie Grade	70000.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	66 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005343AM25
RA File Number	30AX04000570 AM25
Licence No and Date	3011006293/02/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item Name: Rubber hoses of different dimensions reinforced with polyester filament yarn ((1000/1500/2000/3000 den) without fittings)

Quantity: 1 MT

Import items:

S. no	Item description	Quantity Recommended
1	Natural rubber	0.105 MT
2	Acrylonitrile butadiene rubber (NBR)	0.105 MT
3	Epdm rubber	0.1575 MT
4	Carbon black	0.1575 MT
5	Precipitated silica other than fumed silica	0.130 MT
6	Rubber chemicals accelerators and anti oxidants (not exceeding 7% of FOB)	0.0525 MT
7	Misc. Chemicals such as sulphur resin etc. (not exceeding 5% of FOB)	0.126 MT

8	Dyes/pigments for rubber	0.07875 MT
9	Polyester twisted industrial/filament yarn 1000/1500/2000/3000 DEN	0.135125 MT

Value CAP Note-1: Rubber Chemicals & misc. chemicals may be allowed as per general notes (S. No: 8) of the Hand Book of Procedure, Vol. II. for the export items.

Note-2: if Export item is with fittings then the weight of fittings will be counted separately.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	67 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005481AM25
RA File Number	26AX04000056 AM25
Licence No and Date	2611001758/06/01/2025
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. Specific name of items like Binding Hardware accessories, etc.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025

HQ File Number	HQRNORM APPLY 00005498AM25
RA File Number	08AX04001678 AM25
Licence No and Date	0811013733/07/01/2025
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export Item Name: : Strong acid cation exchange resin Quantity: 58000.0 Liters Import Item; Semi processed strong acid cation exchange resin Quantity: 58000.0 Liters RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.	

Case No.	69 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	MICRO PLASTICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00005586AM25		
RA File Number	07AX04001628 AM25		
Licence No and Date	0711013320/10/01/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Article made of noryl v0150b -7001 black granules (Base, Enclosure, Hornet 3, V2) Net content of Noryl 17400 Kgs	17400.0 Kg	NORYL V0150B 7001 BLACK GRANULES	18270.0 Kg
Article made of noryl v0150b -7001 black granules (Cap, Ultrasonic Welding, Hornet) Net content of Noryl 2628.34 Kgs	2628.0 Kg	NORYL V0150B 7001 BLACK GRANULES	2760.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	70 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005636AM25
RA File Number	08AX04001732 AM25
Licence No and Date	0811013799/13/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item:

S.No	Description of Export Item	Quantity
1	726588: core m. SH SF LE E138EP3RB02726588: core m. SH SF LE E138EP3RB02 (As per Invalidation Letter) ((WIND ROTOR BLADE))	120.0 UMBERS (NOS)
2	726590: core m. SH-SF-TE E138EP3RB02 (As per Invalidation Letter) ((WIND ROTOR BLADE))	120.0 UMBERS (NOS)
3	715819: core mat.sp.boom var.BSB-PF E138EP3RB01 (As per Invalidation Letter)((WIND ROTOR BLADE))	120.0 UMBERS (NOS)
4	716156: core mat. spar b.VAR BSB-SF E138EP3RB01 (As per Invalidation Letter) ((WIND ROTOR BLADE))	120.0 UMBERS (NOS)

Import Item:

S. No	Description of Import Item	Quantity
1	Balsasud core of different specification	1.07 CBM/CBM content in each of export product.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005814AM25
RA File Number	07AX04001757 AM25
Licence No and Date	0711013431/23/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
Article made of noryl V0150B -7001 black granules (Base, Enclosure, Enclosure Lid, Hornet 3, V2, Cap, Ultrasonic Welding) Net content of Noryl 20028.34 Kgs)	20028.0 Kg	Noryl v0150b 7001 black granules	21030.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	72 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005852AM25
RA File Number	03AX04005481 AM25
Licence No and Date	0311040716/24/01/2025

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:

1. Process of manufacturing in detail
2. Justification of 20 % wastage in adhesive

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005854AM25
RA File Number	03AX04005480 AM25
Licence No and Date	0311040718/24/01/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Process of manufacturing in detail 2. Justification of 20 % wastage in adhesive Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00005912AM25
RA File Number	05AX04003801 AM25
Licence No and Date	0511030613/29/01/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	

1. Width of the margin left in sheet
2. Area wise calculation sheet to justify 30 % wastage
3. Commercial value of wastage generated with invoice

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	75 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	INCOM KITS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006016AM25
RA File Number	04AX04001066 AM25
Licence No and Date	0411009024/04/02/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity
CoreKit CSW NR81.5-1 FullPET	84.0 Numbers
CORE MATERIAL RCO D3300	84.0 Numbers
CoreKit TESW NR81.5-1 FullPET	84.0 Numbers
CoreKit MSW NR81.5-1 FullPET	84.0 Numbers
CoreKit TESC SS NR81.5-1 FullPET	84.0 Numbers
CoreKit TESC PS NR81.5-1 FullPET	84.0 Numbers
CoreKit MSC SS NR81.5-1 FullPET	84.0 Numbers
CoreKit MSC PS NR81.5-1 FullPET	84.0 Numbers

CoreKit SHELL SS NR81.5-1 FullPET	84.0 Numbers
CoreKit SHELL PS NR81.5-1 FullPET	84.0 Numbers
CORE STRIP KIT ROOT JOINT RJ130	84.0 Numbers
Import Item	Quantity
As per application from S.No. 1 to S.No. 39	10% wastage allowed (1.10 Sq. Meter / Sq. Meter Content in Export)
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	76 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	MULTITECH PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006054AM25		
RA File Number	31AX04000424 AM25		
Licence No and Date	3111004412/06/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Polyester Corded composite strap for industrial packing, [width-13mm, 16mm, 19mm, 25mm & 32mm] (Net contents of High Tenacity Polyester yarn (HT 3300 DTEX)-44600 Kgs)	89200.0 Kg	High Tenacity Polyester yarn (3300 Dtex)	46080.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.			

Case No.	77 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	GEO SOURCE		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006063AM25		
RA File Number	08AX04001906 AM25		
Licence No and Date	0811014050/07/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Salt barrier geo textile composite	26100.0 Kg	PP spun bond non woven fabric (120 GSM)	27,405 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee			

Case No.	78 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	VISION PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006077AM25		
RA File Number	34AX04000970 AM25		
Licence No and Date	3411006058/07/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION	1 Kg	Neo pentyl glycol	0.241 Kg

VOY - 8239 - 60%		Phthalic anhydride	0.270 Kg
		Adipic acid	0.154 Kg
		Solvent C9	0.230 Kg
		Butyl glycol	0.200 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee.

Case No.	79 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006132AM25		
RA File Number	03AX04005579 AM25		
Licence No and Date	0311041212/11/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and based on the personal hearing held on 21.05.2025, the committee decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
FR Master Batch for Xlpe Sioplas Compound	100 MT	LLDPE Granules	40 MT
		Antimony Trioxide (ATO)	22 MT
		Decabromodiphenyl Ethane (DBDPE)	36 MT
		Antioxidant	1 MT
		Silicon Gum Silicon Gum	3 MT
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee.			

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Case No.	80 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	RAPID ENGINEERING CO PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006173AM25		
RA File Number	05AX04003924 AM25		
Licence No and Date	0511030843/12/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
POWDER COATING RESIN (PCR) CONTAINING 63106.80 kg of Epoxy Resin, 157766.99 Kg of Polyester Resin and 315533.98 Kg of Titanium Di Oxide	650000.0 Kg	Epoxy Resin	65000.0 Kg
		Polyester Resin	162500.0 Kg
		Titanium Dioxide	325000.0 Kg
		Barium Sulphate Precipitated	52000.0 Kg
		TRI GLYCIDYL ISO CYANURATE (TGIC)	65000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee			

Case No.	81 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	VARDHMAN HOSES PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006177AM25		

RA File Number	05AX04003899 AM25	
Licence No and Date	0511030860/12/02/2025	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under: -		
Export Item Name 1: High Voltage Insulating Rubber Mat		
Quantity: 55555.0 Kg		
Import Item: SBR Rubber		
Quantity: 25000.0 Kg		
Export Item Name 2: Rubber Sheet Different Type		
Quantity: 22222.0 Kg		
Import Item:		
S. no	Item description	Qty. Recommended
1	SBR Rubber	10000.0 Kg
2	NBR Rubber	3333.333 Kg
Export Item Name 3: Rubber Hose Different Type		
Quantity: 66666.0 Kg		
Import Item:		
S. no	Item description	Qty. Recommended
1	SBR Rubber	26666.667 Kg
2	NBR Rubber	16666.667Kg
3	Polyester Tyre Cord Fabric (relevant)	10000.000 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee		

Case No.	82 / NC/7/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006231AM25
RA File Number	03AX04005676 AM25
Licence No and Date	0311041354/14/02/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Reason for asking export item in kg terms instead of Sq. metre. 2. Calculation of requirement of chemical etc. in silicone coating 3. Reason for asking different chemicals than generally asked for Silicone coated Films. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006274AM25
RA File Number	05AX04003977 AM25
Licence No and Date	0511030937/18/02/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that although the representative of the firm attended the personal hearing, they were unable to provide a satisfactory explanation regarding the matter. Accordingly, the Committee decided to convene another personal hearing and directed the firm to depute an official of a rank higher than General Manager for the same.	

Case No.	84 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	AAKASH PACKAGING
Meeting Number	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025

and Date			
HQ File Number	HQRNORM APPLY 00006321AM25		
RA File Number	52AX04000359 AM25		
Licence No and Date	5211012164/20/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Polyester printed film (PET)	100000.0 Kg	Polyester film	100000.0 Kg
NOTE: GSM of import item and Export item should match.			
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee			

Case No.	85 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	VIJAYNEHA POLYMERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006351AM25		
RA File Number	09AX04001075 AM25		
Licence No and Date	0911009091/21/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
FLEXIBLE FILM (FLEXIBLE PACKING FILM (Containing 11250 Kgs METALLISED PET FILM, 22500 Kgs LLDPE granules, 11250 Kgs NYLON FILM))	1 Kg	METALLISED PET FILM	1.03 Kg/Kg content in export
		LLDPE GRANULES	1.08 Kg/Kg content in export
		NYLON FILM	1.03 Kg/Kg content in export
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee			

Case No.	86 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	IMPERIAL WATERPROOFING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006462AM25
RA File Number	03AX04005656 AM25
Licence No and Date	0311041691/27/02/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Composition of Export item indicating manufacturing process of the export item highlighting both imported and indigenous items. 2. To fill indigenous items in 4 E table. 3. Current Production/Consumption data duly certified by chartered Accountant. 4. End use of Export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	87 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	K.L.J. POLYMERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006541AM25		
RA File Number	05AX04004126 AM25		
Licence No and Date	0511031190/04/03/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity

PE compound (PX)	500000.0 Kg	Low density polyethylene (LDPE)	509046.24 Kg
		DI CUMYL PEROXIDE (DCP)	4961.46 Kg
		Antioxidant (1010)	992.29 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee

Case No.	88 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TESNA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006581AM25
RA File Number	30AX04000704 AM25
Licence No and Date	3011006638/06/03/2025
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025:	
1. Manufacturing process in detail indicating wastage at each stage. 2. Justification for 8% wastage in PP granules (H030SG).	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	89 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006591AM25
RA File Number	05AX04004157 AM25
Licence No and Date	0511031244/06/03/2025
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
Plastic powder containing 36407.767 Kgs acid Copolymer nucrel 925, 48543.689 Kgs Primacor grade 4810, 40048.544 Kgs Titanium DI Oxide	125000.0 Kg	ACID COPOLYMER NUCREL 925	37500.0 Kg
		Ethylene Acrylic Acid copolymer PRIMACOR GRADE 4810	50000.0 Kg
		Titanium Dioxide	41250.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee

Case No.	90 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006608AM25
RA File Number	26AX04000066 AM25
Licence No and Date	2611001844/07/03/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. Dimension /Size and drawing/design of Export items, as no CAD has been given. 2. Calculation of requirement of PVC sheet, Clear PVC, PU fabric, RFID Lining and Non woven fabric taking into consideration the size and Drawing /Design of the export items. 3. GSM of paper and specific name of items like Binding Hardware accessories, Model etc. 4. Width of Webbing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	91 / NC/7/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025		
HQ File Number	HQRNORM APPLY 00006619AM25		
RA File Number	03AX04006194 AM25		
Licence No and Date	0311041975/10/03/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Plastics Insulated Thermowares - Casseroles, Ice Packs, Lunch Packs, Water Jugs, Water Bottles, Hot and Cold Insulated(Flasks, Cups, Mugs, Gifts of all Sizes Net Contents: 1) Relevant Polymer namely Polypropylene:166666.667 KGS 2) Non Magnetic SS Circle (Grade J1) (Thickness 0.21 - 0.40 mm):98765.432 KGS 3) Polyurethane Foam (Indi):43209.877 KGS)	308641.0 Kg	Relevant Polymer namely Polypropylene	175000.0 Kg
		Non Magnetic Stainless Steel Circle (Grade J1) (Thickness 0.21 - 0.40 mm)	105679.012 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee			

Case No.	92 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	JAGUAR PETROPACKS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006633AM25
RA File Number	07AX04002030 AM25
Licence No and Date	0711013863/10/03/2025
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	

Export Item	Quantity	Import item	Quantity
PP WOVEN BAGS/SACKS/FABRICS WITH OR WITHOUT UV STABILIZATION(PP WOVEN BAGS/SACKS/FABRICS WITH OR WITHOUT UV STABILIZATION (Containing 990000 Kgs of PP Granules and 10000 Kgs of UV Stabilizer Masterbatch))	1000000.0 Kg	PP GRANULES	1069200.0 Kg
		U.V. Stabilizer Master Batch containing not more than 20% UV Stabilizer	10000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee.			

Case No.	93 / NC/7/MEET/May/202526/3												
Case Status	Case Approved												
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED												
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025												
HQ File Number	HQRNORM APPLY 00006641AM25												
RA File Number	03AX04006282 AM25												
Licence No and Date	0311042020/11/03/2025												
Norms Committee Decision:													
The committee considered the case as per agenda and decided to ratify the norms as under: -													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="2">Additive master batch(Containing 70% Polypropylene Homopolymer & 30% PBT Resin)</td><td rowspan="2">100000.0 Kg</td><td>Polypropyulene Homopolymer (Polypropylene)</td><td>71400.0 Kg</td></tr><tr><td>PBT Resin</td><td>30600.0 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Additive master batch(Containing 70% Polypropylene Homopolymer & 30% PBT Resin)	100000.0 Kg	Polypropyulene Homopolymer (Polypropylene)	71400.0 Kg	PBT Resin	30600.0 Kg
Export Item	Quantity	Import item	Quantity										
Additive master batch(Containing 70% Polypropylene Homopolymer & 30% PBT Resin)	100000.0 Kg	Polypropyulene Homopolymer (Polypropylene)	71400.0 Kg										
		PBT Resin	30600.0 Kg										
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee													

Case No.	94 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ALIAxis UTILITIES AND INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006645AM25
RA File Number	03AX04006280 AM25
Licence No and Date	0311042042/11/03/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertain to NC-II. Hence the committee decided to transfer the case to NC-II.	

Case No.	95 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006663AM25
RA File Number	03AX04006154 AM25
Licence No and Date	0311042067/12/03/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of the following deficiencies in its meeting No: NC/7/MEET/Apr/202526/1 dated 10.06.2025 held on 20.06.2025: 1. In the manufacturing process raw materials are shown as Methyl Methacrylate (M.M.A) and Butyl Acrylate whereas import is Acrylic polymer and Calcium Carbonate. Please clarify. 2. % Solid content in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	96 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SUMIRIKO IMPERIAL HYDRAULICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006697AM25

RA File Number	05AX04004296 AM25
Licence No and Date	0511031378/17/03/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertain to NC-I. Hence the committee decided to transfer the case to NC-I.	

Case No.	97 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	INCOM KITS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006715AM25
RA File Number	04AX04001218 AM25
Licence No and Date	0411009291/17/03/2025
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:	
Export Item	Quantity
CoreKit TESC SS NR81.5-1 FullPET(CoreKit TESC SS NR81.5-1 FullPET)	310 Numbers
CoreKit TESC PS NR81.5-1 FullPET(CoreKit TESC PS NR81.5-1 FullPET)	310 Numbers
CoreKit MSC SS NR81.5-1 FullPET(CoreKit MSC SS NR81.5-1 FullPET)	310 Numbers
CoreKit MSC PS NR81.5-1 FullPET(CoreKit MSC PS NR81.5-1 FullPET)	310 Numbers
CORE STRIP KIT ROOT JOINT RJ130(CORE STRIP KIT ROOT JOINT RJ130)	310 Numbers

Import Item	Quantity
As per application from S.No. 1 to S.No. 16	10% wastage allowed (1.10 Sq. Meter / Sq. Meter Content in Export)
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	98 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	PAHARPUR 3P PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006701AM25
RA File Number	02AX04000788 AM25
Licence No and Date	0211008354/17/03/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Item of Export – Printed adhesive laminated flexible packaging material in various layers in roll form / pouch form

Quantity: 1 Kg

S.NO	Item of Import	Quantity allowed if export is in roll form	Quantity allowed if export is in pouch form
1	Polyester film of relevant GSM	1.15 Kg/Kg content in export or as applied for whichever is less	1.20 Kg/Kg content in export or as applied for whichever is less
2	PVDC Polyester film of relevant GSM	Not Asked	1.10 Kg/Kg content in export or as applied for whichever is less
3	LLDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
4	LDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less

5	Metallised polyester film of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	Not Asked
6	Biaxially oriented nylon of relevant GSM	Not Asked	1.12 Kg/Kg content in export or as applied for whichever is less
7	Natural BOPP film of relevant GSM	1.14 kg/kg content in export or as applied for whichever is less	Not Asked
8	Aluminium foil of relevant thickness	1.10 Kg/Kg content in export or as applied for whichever is less	1.10 Kg/Kg content in export or as applied for whichever is less

Note: Liquid printing ink and liquid PU adhesive quantity allowed as applied for with overall value restriction up to 5 % of FOB value

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	99 / NC/7/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025
HQ File Number	HQRNORM APPLY 00006887AM25
RA File Number	07AX04001953 AM25
Licence No and Date	0711014015/25/03/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the reply submitted by the firm is not proper. Therefore, the committee directs the firm to again submit the following information: i) Generic name of import items at s.no 2 and 3 (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import and export justifying the wastage	

Case No.	100 / NC/7/MEET/May/202526/3
Case Status	Case Approved
Party Name	KUNAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 3 and 10/06/2025

HQ File Number	HQRNORM APPLY 00000019AM26		
RA File Number	52AX04000381 AM25		
Licence No and Date	5211012708/01/04/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
POLYETHYLENE WHITE OPAQUE PRINTED BAGS((CONTAINING 70% LLDPE, 22% LDPE & 8% WHITE MASTER BATCH))	250000.0 Kg	LDPE GRANULES	57750.0 Kg
		LLDPE GRANULES	183750.0 Kg
		WHITE MASTER BATCH	21000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee			

Case No: 101

Party Name: MPD INDUSTRIES PRIVATE LIMITED

F.No: HQRPRCAPPLY00013389AM25

Subject: Norms Fixation against Advance Authorisation No. 5611000100 dated 04.02.2021

The Committee deliberated upon the matter and observed that the case had been referred by the Policy Relaxation Committee (PRC) to Norms Committee-VII for furnishing its comments/views on the subject. Accordingly, after the examination, the committee called the representative of the firm for Personal Hearing to explain the case. Based on the Personal Hearing held on 20.06.2025 and documents submitted by the firm vide email dated 23.06.2025, the committee noted that there is change in the composition of export item, and accordingly the committee decided to revise the norms as under:

Export Item	Quantity	Import item	Quantity
Reactive Polyamide Resin	1 Kg	Dimer Acid	0.65 Kg
		Tetraethylene Pentamine	0.40 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee